



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 5th February, 2021 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 5 of 2021**

**A Bill further to amend the Indian Penal Code, 1860 in its application to the State of Tamil Nadu.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

Short title, extent and commencement.	<p>1. (1) This Act may be called the Indian Penal Code (Tamil Nadu Amendment) Act, 2021.</p> <p>(2) It extends to the whole of the State of Tamil Nadu.</p> <p>(3) It shall come into force on such date as the State Government may, by notification, appoint.</p>	
Amendment of section 304-B.	<p>2. In section 304-B of the Indian Penal Code (hereinafter referred to as the principal Act), in sub-section (2), for the expression “seven years”, the expression “ten years” shall be substituted.</p>	Central Act XLV of 1860.
Amendment of section 354-B.	<p>3. In section 354-B of the principal Act, for the expressions “three years” and “seven years”, the expressions “five years” and “ten years” shall, respectively, be substituted.</p>	
Amendment of section 354-D.	<p>4. In section 354-D of the principal Act, in sub-section (2), for the expression “five years”, the expression “seven years” shall be substituted.</p>	
	<p>5. In section 372 of the principal Act, for the expression “which may extend to ten years,”, the expression “which shall not be less than seven years, but which may extend to imprisonment for life” shall be substituted.</p>	Amendment of section 372.
	<p>6. In section 373 of the principal Act, for the expression “which may extend to ten years,”, the expression “which shall not be less than seven years, but which may extend to imprisonment for life” shall be substituted.</p>	Amendment of section 373.

**STATEMENT OF OBJECTS AND REASONS**

The Hon'ble Chief Minister made an announcement on the 16th September 2020 under rule 110 of the Tamil Nadu Legislative Assembly Rules that, in order to enhance the punishment for offences committed against women and children, action would be taken to amend the provisions contained in sections 304-B, 354-B, 354-D, 372 and 373 of the Indian Penal Code, in its application to the State of Tamil Nadu. To give effect to the said announcement, the Government have decided to amend the Indian Penal Code (Central Act XLV of 1860) suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

**C.Ve. SHANMUGAM,**  
*Minister for Law, Courts and Prisons.*

Chennai-600 009,  
5th February 2021.

K. SRINIVASAN,  
*Secretary.*